

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,
NEW DELHI.**

OA NO. 592/2023

SUNIL DUTT

APPLICANT

VS

MUNICIPAL COUNCIL GURDASPUR AND ANRS. RESPONDENTS

REPLY TO THE REPORT FILED BY
THE RESPONDENT IN PURSUANCE TO
THE ORDER DATED 5.10.2023

Respectfully Showeth

1. That the applicant filed the above mentioned Original Application with the prayer to direct the respondents from removing the dumping garbage in waste water pond situated adjacent to Dina Nagar, Police station which has now become a big mount of garbage having dangerous chemicals, plastic materials and other scrap. The garbage dumped is contaminating groundwater, emits foul smell and poses serious health hazards to the residents of the locality and passerby. This Hon'ble Tribunal vide order dated 5.10.2023 constituted the Joint committee to look into the issue

2. That the Joint Committee on 7.11.2023 visited at the spot, the applicant was also present over there and the applicant pointed out various illegalities and irregularities being committed by the Authority and it is brought in the knowledge of the respondents that no segregation of waste is being carried out either at the time of

collection or after dumping at the site. The unsegregated waste received is dumped as such at the site. Further it is pointed out that no treatment of fresh waste or legacy waste is being carried. It is further pointed out that no weigh bridge has been provided at the dump site to ascertain the exact quantity of waste being received at the site. It is further pointed out that the every year quantity of the waste is increasing waste heap size day by day and no plan is available with the authority to deal with this problem. Further there is no boundary wall or fencing around the dump site resulting in the waste spreading outside the dump site. It is further pointed out no buffer zone has been left by M.C. No sampling of ground water is being done. No emergency plan is available with the respondents. No permanent arrangement for dousing of fires has been provided.

3. That it is further admitted that there are commercial establishments, one residential colony, police station situated within in the radius of 100 metres from the dump site which are prone to damage in case of large scale fires. Further it is found that there is no arrangement provided for detection of methane gas formation at the dump site.

4. That there is proper improvement of the cremation ground and there is no proper waste monitoring mechanism. The penalty Rs. 60.49 Lakhs imposed upon the MC Dinanagar by Punjab Pollution Control Board may please be ordered to be recovered from MC Dinanagar if not deposited by MC Dina Nagar earlier.

5. That since various illegalities and irregularities were found but no action has been taken so far. No segregation of the waste is being done till date. No steps has been taken to regulate the dumping hence the dumping of waste at that site is hazardous for the people living around the dump site there and passing by dump site as the dump site is abutting the National Highway. The respondent are fixing the liability of each other but no action at the ground level has taken place.

It is therefore respectfully prayed that the action as per law may be taken against the concerned official and appropriate directions may kindly be issued in the interest of public health and safety.



Sunil Dutt